

the Secretary - General of Rajya Sabha :—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1977, which was passed by the Lok Sabha at its sitting held on the 14th December, 1977, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Children (Amendment) Bill, 1977, which has been passed by the Rajya Sabha at its sitting held on the 19th December, 1977."

CHILDREN (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the Children (Amendment) Bill, 1977, as passed by Rajya Sabha.

13.20 hrs.

COMMITTEE ON PAPERS LAID ON THE TABLE

SECOND REPORT

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I beg to present the Second Report of the Committee on Papers Laid on the Table.

13.22 hrs.

PUBLIC ACCOUNTS COMMITTEE

2ND, 18TH, 21ST, 24TH, 31ST, 33RD,
36TH, 41ST, 42ND, 47TH, AND 50TH
REPORTS

SHRI C. M. STEPHHEN (Idukki) : I beg to present the following Reports of the Public Accounts Committee :—

(1) Second Report on paragraphs 9 and 10 of the Report of the

Comptroller and Auditor General of India for the year 1974-75. Union Government (Defence Services).

(2) Eighteenth Report on Supplementary Report of the Comptroller and Auditor General of India for the year 1973-74 Union Government (Civil) relating to Road Development in Fourth Plan.

(3) Twenty-first Report on paragraph 31 of the Report of the Comptroller and Auditor General of India for the year 1974-75. Union Government (Civil) relating to Resettlement of Ex-Servicemen near Seijosa.

(4) Twenty-fourth Report on Paragraphs relating to Railway Expenditure included in the Report of the Comptroller and Auditor General of India for the year 1974-75. Union Government (Railway).

(5) Thirty-first Report on Action taken by Government on the recommendations of the Committee contained in their Two Hundred and Fourth Report (Fifth Lok Sabha) relating to Expansion of Srinagar Telephone Exchange.

(6) Thirty-third Report on paragraph 33 of the Report of the Comptroller and Auditor General of India for the year 1974-75. Union Government (Civil) relating to Haldia Dock Project.

(7) Thirty-sixth Report on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Fifty-eighth Report (Fifth Lok Sabha) relating to Irregular Release of Woollen Garments under a misdeclaration as Rags.

(8) Forty-first Report on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Eighty-first Report (Fifth Lok Sabha) relating to Emergency Agricultural Production Programme.

(9) Forty-second Report on Action Taken by Government on the recommendations of the Committee contained in their Two Hundred and Tenth Report